

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 97/GT/2012

Date: 27.2.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 97/GT/2012**: Approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) for the period 1.4.2009 to 31.3.2014. [Truing- up]

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **20.3.2013**:

- (i) Certify that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from the service from the above said gross blocks, then the same should be mentioned along with the date of putting the asset in use and the date of taking the asset out from service along with depreciation recovered, to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)